Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (II FL-H FL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) mad with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)/	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Vinod Yadav, Hindustan Institute Of Paramedicals Science, Mrs. Sakshi Yadav, **Prospect No IL10112231**	All that piece and parcel of: Apartment No-Lt-03/108 in Tower/ Block LT-03, Carpet area Ad.Measuring: 333 Sq.ft, Saleable area Ad.Measuring: 404 Sq.ft Ground Floor, Khasra No. 659 Kha, 661, 654, 662 Kha, Building known as EWS-LIG DLF Garden City Pragati, Raebareli Rashtriya Rajmarg, Gram Purseni, Tehsil Mohanlal Ganj, Dist. Lucknow, Uttar Pradesh, 226301	₹ 12,07,796.00/- (Rupees Twelve Lakh Seven Thousand Seven Hundred Ninety Six Only)	07-08-2023	19-03-2025

For, further details please contact to Authorised Officer at **Branch Office** : 1017, Tenth Floor, Cyber Heights, TC 2/2 and TC 5/5, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 **or Corporate Office** : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : Lucknow ; Date : 24.03.2025 **Sd/-, Authorised Officer, For IIFL Home Finance Ltd.**

पंजाब नैशनल बैंक punjab national bank

G.T. Road, Sahnewal, Ludhiana -141120 (002810)
Email Id: BO002810@pnb.co.in

NOTICE

Notice is hereby given that the following persons have availed locker facilities from Bank.

Sr No	Locker No.	Name of Locker Hirer ()	Address	Amount Dues Rs.	Amount Dues From
1	EE315	Gurdeep Kaur	VPO Jaspal Banger, Ludhiana	15100	01.04.2020
2	DD171	Jasjit Kaur w/o Jagmail Singh	VPO Jandiali, Ludhiana	2346	01.04.2020
3	DD180	Nasib Kaur w/o Rajinder Singh	Vill Paddi, Sahnewal, Ludhiana	10122	01.04.2020
4	CC117	Narinder Kaur w/o Mohinder Singh	Behind Raminder Palace B 4 63 Dehlon Road, Sahnewal Ludhiana, 141120	8387	01.04.2021
5	AA25	Kuldeep Kaur	Vill Partapgarh, Bhaini Sahib, Ludhiana	10149	01.04.2020

These persons have failed and neglected in making payments towards the locker rentals to the Bank / not operated locker for a considerable period. The Bank is in the process of issuing the notices to them via a) SMS in their registered mobile no., b) Email on their registered email ID & c) Latter to their last known recorded address with the Bank, advising them to make the payment of locker rentals / operation of locker and/or close the locker facility (ies).

This is final notice to notify that if the above-mentioned persons fails to pay the arrears of locker rentals to the Bank/ operate locker on or before 16.04.2025 the Bank shall break and open the locker at locker hirer's risk and responsibility, as per the Banking Law and Practice and take inventory of items, if any, lying in locker and keep the same in Bank's custody until such time the arrears of rent along with interest, expenses, charges, etc. are paid to the Bank.

The Bank reserved the rights to adjust the cash, if any found in the locker against the outstanding dues of the above persons to the Bank and it shall be treated as proper discharge on claims, shall be entertained thereafter in the regards. For the balance dues of locker rental, the Bank reserves its right to proceed legally against the locker hirer/s for recovery of its dues.

Date: 22.03.2025 Place: Ludhiana

HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY APPENDIX- IV-A [See proviso to rule 8 (6)]

Contact No. Mr. Sunil Verma (RRM) Mobile No.8397972200, Mr. Janeshwar Prasad (CRM) Mobile No. 9917778324, Mr. Vartul Pandit (CLM) Mobile No. 9627074548

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower (s)andGuarantor(s)thatthebelow- described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600 015 and one of its Branch Offices at 101/1, RS Tower, 3rd Floor, Mangal Pandey Nagar, Near CCS University, Meerut-250004, will be sold on "As is Where is", "As is Whatis" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/.

EMD Deposition Last Date 24.04.2025 Till 17:00 hrs. Date/Time of E- Auction 25.04.2025 11:00 hrs-13:00 hrs. Date of Inspectionof property 22.04.2025- 23.04.2025 1100hrs-1400hrs

1	Borrower(s) /Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount: 26.03.2024 & Rs. 1568734/-
	UP/KNP/MRUT/A000000655 1. Mr. AAKASH KUMAR (BORROWER) 2. Mrs. SONAM KUMARI (CO- BORROWER)	Earnest Money Deposit (EMD) Rs. 1,79,760/- Total Outstanding as On Date 10.03.2024 & Rs. 1568734/-
	Date of Symbolic Possession: 27.08.2024 Reserve Price Rs. 17,97,600/-	Bid Increase Amount Rs. 10,000/-

Description Of The Immovable Property : A RESIDENTIAL CONSTRUCTED ON PART OF PLOT NO. A-67, MEASURING 49.14 SQ. METER OR 58.77 SQ. YARDS, CONSISTING OF KHASRA NO. 320, SITUATED AT GOKUL DHAM ENCLAVE, REVENUE VILLAGE AMHERA ADIPUR, PARGANA, TEHSIL & DISTRICT MEERUT. Direction/Boundaries 1. East; 23 FEET/PART OF PLOT NO. A-67 2. West; 23 FEET/RASTA 16 FEET WIDE 3. North; 23 FEET/ PLOT NO. A-66 4. South; 23 FEET/KHET OF SAUDAN

2	Borrower(s) /Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount: 20.10.2021 & Rs. 3959636/-
	UP/KNP/MRUT/A000000436. 1. Mr. NZAR NAWAZ (BORROWER) 2. Mrs. SHEEBA NAWAZ (CO- BORROWER) 3. Mrs. MEENA NAWAZ (CO- BORROWER)	Earnest Money Deposit (EMD) Rs. 4,05,000/- Total Outstanding as On Date 30.09.2021 & Rs. 3959636/-
	Date of Symbolic Possession: 17.02.2022 Reserve Price Rs. 40,50,000/-	Bid Increase Amount Rs. 10,000/-

Description Of The Immovable Property :A RESIDENTIAL HOUSE NO. 360, ADMEASURING 75 SQ. YARDS i.e. 62.7 SQ. METER, SITUATED AT PRAHLADNAGAR, MEERUT. Direction/Boundaries 1. East; QUARTERS OF VIDYAWATI 2. West; QUARTERS OF SHYAM LAL 3. North; ROAD 4. South; REMAINING PART OF GIRDHARI LAL AHUJA

3	Borrower(s) /Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount: 05.08.2020 & Rs. 1631118/-
	UP/KNP/MRUT/A000000029 1. Mr. RAVISH BHARADWAJ (BORROWER) 2. Mrs. KRISHNA DEVI (CO- BORROWER)	Earnest Money Deposit (EMD) Rs. 3,73,300/- Total Outstanding as On Date 30.07.2020 & Rs. 1631118/-
	Date of Symbolic Possession: 29.10.2020 Reserve Price Rs. 37,33,000/-	Bid Increase Amount Rs. 10,000/-

Description Of The Immovable Property : A Residential House Situated At Khasra No. 263/1 Mi, Village Naglabhattu Yadgarpur, Pargana, Tehsil & District Meerut, Having An Area 115.38 Sq. Meter I.e. 138 Sq. Yards. Direction/ Boundaries 1. East; 20 Feet/road 10 Feet Wide 2. West; 20 Feet Gali 3. North; Jaypal's Property 4. South; Daulat's Property

Mode Of Payment:- All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Meerut (UP)

Special Instructions/Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Terms & Conditions- 1. The Property is being sold on **"As is Where is", "As is What is", "Whatever there is" and Without Recourse"** basis. As such sale is without any kind of warranties & indemnities. 2. Particulars of the property/assets (viz. extent & measurements specified in the E- Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extant & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/duediligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. 4. Auction/bidding shall only be through "online electronic mode" through the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider **C1 INDIA PVT. LTD. 605A, Add: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh Kumar, Phone No. 7080804466, Email: delhi@c1india.com , Support Mobile Number:- 7291981124/1125/1126)**. 7. For participating in the e-auction sale the intending bidders should register their name at https://www.bankeauctions.com/ and auction@hindujahousingfinance.comwell advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 8. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of **" Hinduja Housing Finance Limited.** 9. The intending bidders should submit the duly filled in Bid Form (format available on https://www.bankeauctions.com/ and auction@hindujahousingfinance.com along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at Office No- 101/1, RS Tower, 3rd Floor, Mangal Pandey Nagar, Near CCS University, Meerut-250004.10. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above) for the property (as mentioned above).11. After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1India PVT LTD to enable them to allow only bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice.12. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e- auction shall be automatically extended by 10Minuteseach time if bid is made within 10minutesfromthelast extension.13. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 14. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on his mail id vartulpandit.v@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. 15. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five percent, of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property. 16. In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale. 17. At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. 18. The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorised officer. 19. Municipal/Panchayat Taxes, Electricity dues(if any)and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. 20. Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges. 21. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. 22. The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. Incase the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider. 23. The decision of the Authorized Officer is final, binding and unquestionable. 24. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them. 25. For further details and queries, please contact Authorized Officer, **Mr. Vartul Pandit, Mobile No. 9627074548**, at branch office at Hinduja Housing Finance Limited, at Office 101/1, RS Tower, 3rd Floor, Mangal Pandey Nagar, Near CCS University, Meerut-250004. 26. This is also 30 (Thirty) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule8 (6) of Security Interest (Enforcement)Rules2002, about holding of auction sale on the above-mentioned date/place.

Place: Meerut Date : 24/03/2025. Sd/- Authorised Officer - Hinduja Housing Finance Limited

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SATYA MicroCapital Ltd.

CIN : U74899DL1995PLC068688
Corporate Office: SATYA Tower, Plot No 7A, Sector 125, Noida, Uttar Pradesh-201301
Phone : (+91-20) 6534 444
Registered Office: 519, 5th Floor, DLF Prime Tower, Block- F, Okhla Phase-1, New Delhi-110020
Phone : (+91-11) 4972 4000
Website : www.satyamicrocapital.com | E-Mail ID : info@satyamicrocapital.com

SATYA MicroCapital Limited invites Expression of Interest from eligible ARCs/Banks/Financial Institutions for the proposed sale of certain stressed Financial Assets. The sale shall be on **"As is where is and what is where is" basis and "on swiss challenge without recourse basis"**. Eligible prospective investors are requested to intimate their willingness to participate by way of an "Expression of Interest". Kindly refer to the Company's website – https://satyamicrocapital.com for further details.

March 24, 2025
New Delhi

For SATYA MicroCapital Limited
Sd/-
(Chaudhary Runveer Krishnan)
(+91-20) 6534 444

SMFG INDIA CREDIT COMPANY LIMITED

(Formerly Fullerton India Credit Company Limited)

Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited) (SMFG India Credit) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date and Amount
1. Mr. PANKAJ CHUNNI 2. Mrs. SARVESH OM PRAKASH LAN – 212220911262848	17, March, 2025 Rs. 20,07,337/-Rupees Twenty Lakhs Seven Thousand Three Hundred Thirty-Seven Only) as on 06 March, 2025

Description of Immovable Property Mortgaged

OWNER OF THE PROPERTY – MRS. SARVESH W/O MR. PANKAJ SHARMA PROPERTY DESCRIPTION - SITUATED IN MAUJAMOHALLA SHIVPURI PURANA SHAHR PALWAL (MOHALLA SARAIYA) TEHSIL AND DISTRICT PALWAL, ARAZI 89 SQ. YARD, WHOSE PROPERTY ID NO. 155 (MOHALLA SARAIYA 310 – H) IS REGISTERED WITH NAGAR PARISHAD PALWAL. BOUNDARY IS 42.2 FEET BY 19 FEET, TO THE EAST OF WHICH IS 42.2 FEET AND HOUSE OF MUKESH SON OF SHRI CHUNNI LAL (Area 89 SQ. YARD), TO THE WEST IS 42.2 FEET AND SANJAY'S HOUSE, TO THE NORTH IS 19 FEET AND HOUSE OF YASHPAL S/O SHRI SANTLAL, TO THE SOUTH IS 19 FEET AND THE ROAD IS 1 KARAM WIDE.

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).

In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place: Faridabad Haryana
Date: 24.03.2025

Sd/- Authorised Officer,
SMFG INDIA CREDIT COMPANY LIMITED
(formerly Fullerton India Credit Company Limited)

PUBLIC NOTICE

Replacement of Liquidator

This is to inform all concerned parties that the liquidator for **Ideas42 India Private Limited (under voluntary liquidation)** a company duly registered and incorporated under the laws of India having CIN U74999HR2020FTC085712, has been replaced vide the approval of the shareholder of the Company in an Extraordinary General Meeting (EGM) held on 18th Feb, 2025.

Effective immediately, the new liquidator appointed to manage the voluntary liquidation process of the company is:

Mr. Rakesh Kumar Singala
R/o 1/6, Block-X, Gali No. 4, Brahampuri, Delhi-110053
EMAIL ID: CSRAKESHSINGALA@GMAIL.COM
MOBILE NUMBER: 9313324356
IBBI Registration No. **IBBI/IPA-002/IP-N00581/2017-18/11744**

The former liquidator, **Mr. Manoj Kumar Mandal**, has officially stepped down from their duties as liquidator, and all matters related to the liquidation of **Ideas42 India Private Limited (under voluntary liquidation)** will now be handled by the newly appointed liquidator.

All creditors, stakeholders, and interested parties are requested to direct their communications, claims, or inquiries to the new liquidator at the contact details provided above.

We appreciate your cooperation during this transition period and trust that the liquidation process will proceed in an orderly and efficient manner.

Date:24.02.2025

Issued by:
Ideas42 India Private Limited

पावरग्रिड **POWERGRID**

Invitation for Bids (IFB) for 400kV Mobile GIS Substation Extn. Package: MGIS131 for Procurement of 01 No.400kV Mobile GIS Bay along with CRP, Auxiliary system etc. under Technology Development.
Spec. No.: CC/NT/W-GIS/DOM/A00/24/12552
Domestic Competitive Bidding (DCB)
Single Stage Two Envelope (SSTE) Bidding Procedure (Funding : Domestic)
Date: 24.03.2025

POWERGRID invites online bids through e-portal https://etender.powergrid.in for the following Package:

Details/Site/Salient Particulars of Works	Downloading of Bidding Documents / Cost of Bidding Documents	Deadline for Bid Submission
Procurement of 01 No. 400kV Mobile GIS Bay	Till 07.04.2025 upto 1100Hrs. INR 25,000/-	07.04.2025 upto 1100Hrs

1. For further details including addendum/changes in bidding program, if any, please visit procurement portal **https://etender.powergrid.in**
2. The first Envelope (Techno-Commercial part) of the bid shall be opened 30 minutes after the deadline of Bid Submission.
3. The complete Bidding Documents are also available on our website **https://www.powergrid.in** (Tender Ref No: CC/NT/W-GIS/DOM/A00/24/12552) and on Government of India's Central Public Procurement Portal (**https://eprocure.gov.in**), for the purpose of reference only.
4. The NIT/IFB has already been published on e-portal **https://etender.powergrid.in** on 04.09.2024 (RFx Number 5002003859).
5. For any other information, please contact: 0124-282-2383/2393; 9650089825/ 9599814189

POWER GRID CORPORATION OF INDIA LIMITED
(A Government of India Enterprise)
Corp. Office : "Saudamini", Plot No. 2, Sector-29, Gurugram-122001, (Haryana)
Reg. Office : B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110 016.
www.powergrid.in CIN : L40101DL1989GOI038121
A Maharatna PSU

भारतीय विमानपत्तन आर्थिक विनियामक प्राधिकरण
Airports Economic Regulatory Authority of India (AERA)
भारत सरकार/Government of India
3rd Floor, Udaan Bhawan, Safdarjung Airport,
New Delhi - 110003 Ph.: 011-24695044

PUBLIC NOTICE

STAKEHOLDERS CONSULTATION MEETING FOR AIRPORT TARIFF DETERMINATION OF CHHATRAPATI SHIVAJI MAHARAJ INTERNATIONAL AIRPORT, MUMBAI (CSMIA) FOR THE 4TH CONTROL PERIOD (01.04.2024 to 31.03.2029)

Airports Economic Regulatory Authority of India (AERA) has issued Consultation Paper No. 08/2024-25 on 10.03.2025 (which is available on AERA website at URL **www.aera.gov.in**) w.r.t. the Tariff Determination for Aeronautical Services for Chhatrapati Shivaji Maharaj International Airport, Mumbai (CSMIA) for the 4th Control Period Tariff Cycle of five years (01.04.2024 to 31.03.2029).

In accordance with the provision of Section 13(4) of the AERA Act, 2008, the various tariff proposals of the Authority read with the relevant discussions contained in the Consultation Paper, are put forth for Stakeholders Consultation. A Stakeholders Consultation Meeting in hybrid mode (Physical/ Online) in this regard is scheduled on 25th March, 2025 (Tuesday) at 02:30 PM at:

Indian Aviation Academy, Vasant Kunj, New Delhi-110070.

All stakeholders like Passengers/Passengers' Associations, General Public, Airport Operators, Airlines, Industry Associations/ Bodies, Independent Service Providers for Cargo, Ground Handing and Fuel Farm etc., are requested to join the said meeting and give their valuable suggestions/ comments/views on the aforesaid Consultation Paper on tariff proposals of CSMIA, Mumbai.

Those participants opting for online mode may send their confirmation by 24th March, 2025 with Name/email address/ mobile number by email (to director-**ps@aera.gov.in** and **rajan.gupta1@aera.gov.in**), so that the online link can be shared with such participants for the stakeholders meeting on 25th March, 2025.

CBC 03112/12/0018/2425

Sd/-
Secretary, AERA

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance

Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai-400051,
Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059.
Branch Office : Ground floor, 104/438, P. Road, Sisamau, Rambagh Chauraha, Kanpur- 208012 **Branch Office :** 2nd floor, No.1984/4, plot No. 59, Green Park Colony, Near 48 Chamber, Elite Chauraha, Civil Lines Jhansi-284003 **Branch Office :** 200/45/4, 1st floor, Indira Arcade, Mahatma Gandhi Marg, Civil Lines, Allahabad-211001 **Branch Office :** Ground floor, 104/438, P. Road, Sisamau, Rambagh Chauraha, Kanpur- 208012

Whereas,
The undersigned being the Authorized Officer of **ICICI Home Finance Company Limited** under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **ICICI Home Finance Company Limited**.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower(s) Loan Account Number's	Description of Property / Date of Symbolic Possession	Date of Demand Notice / Amount in Demand Notice (Rs.)	Name of Branch
1	Pradeep Kumar (Borrower), Gudiya Devi (Co-Borrower), LHKAN00001531805	Na Hn 3 Situated At Moja Naubasta Pargana Kanpur Nagar Na Kanpur Uttar Pradesh 208022. Bounded By- North: Plot No.2 Bhagwat, South: Plot No.4 Omkanti, East: 15 Ft Road, West: Land Of Society. **Date of Possession : 19-Mar-25**	16-08-2024 1862404.34/-	Kanpur
2	Pradeep Kumar (Borrower), Gudiya devi (Co-Borrower), LHKAN00001531806	Na Hn 3 Situated At Moja Naubasta Pargana Kanpur Nagar Na Kanpur Uttar Pradesh 208022. Bounded By- North: Plot No.2 Bhagwat, South: Plot No.4 Omkanti, East: 15 Ft Road, West: Land Of Society. **Date of Possession : 19-Mar-25**	16-08-2024 68051.96/-	Kanpur
3	Pradeep Kumar (Borrower), Monika Monika (Co-Borrower), LHJHN00001577137	Na Flat Situated At Unit No R 55 Gf Sanfran Ashok City Teh And Dist Jhansi 284001 Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: 7.5 Mtr Road Then Park, South: Unit No.r-56gf, East: Unit No.r-54gf, West: 7.5 Mtr Road Then Park. **Date of Possession : 19-Mar-25**	11-12-2024 111733/-	Jhansi
4	Pradeep Kumar (Borrower), Monika Monika (Co-Borrower), LHJHN00001576921	Na Flat Situated At Unit No R 55 Gf Sanfran Ashok City Teh And Dist Jhansi 284001 Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: 7.5 Mtr Road Then Park, South: Unit No.r-56gf, East: Unit No.r-54gf, West: 7.5 Mtr Road Then Park **Date of Possession : 19-Mar-25**	11-12-2024 2496684.82/-	Jhansi
5	Lalti Devi (Borrower), Jay Prakash (Co-Borrower), LHALD00001543598	Na Part Of Arazai No 839& 840 Mauja Thsil Sadar Pargana Na Allahabad Uttar Pradesh 230091. Bounded By- North: Other Arazi, South: Plot No.2/ Part Of Arazi, East: Plot No. 17/ Part Of Arazi, West: 25 Ft Wide Road. **Date of Possession : 20-Mar-25**	11-12-2024 1559645/-	Allahabad -Prayagraj
6	Lalti Devi (Borrower), Jay Prakash (Co-Borrower), LHALD00001543599	Na Part Of Arazai No 839& 840 Mauja Thsil Sadar Pargana Na Allahabad Uttar Pradesh 230091. Bounded By- North: Other Arazi, South: Plot No.2/ Part Of Arazi, East: Plot No.17/ Part Of Arazi, West: 25 Ft Wide Road. **Date of Possession : 20-Mar-25**	11-12-2024 66125.94/-	Allahabad -Prayagraj
7	Vishal Kumar (Borrower), Leelawati (Co-Borrower), LHKAN00001482809	Na Plot 521 Jarauli Phase 2 Kanpur Na Kanpur Uttar Pradesh 208012. Bounded By- North: House Of Vinod Kumar, South: Part of Plot, East: Part Of Arazi, West: 18 Ft Road. **Date of Possession : 19-Mar-25**	11-12-2024 57002.9/-	Kanpur
8	Vishal Kumar (Borrower), Leelawati (Co-Borrower), LHKAN00001482808	Na Plot 521 Jarauli Phase 2 Kanpur Na Kanpur Uttar Pradesh 208012. Bounded By- North: House Of Vinod Kumar, South: Part Of Plot, East: Part Of Arazi, West: 18 Ft Road. **Date of Possession : 19-Mar-25**	11-12-2024 1120772.9/-	Kanpur
9	Archana (Borrower), Pradeep Kumar Panchal (Co-Borrower), Guddi Devi (Co-Borrower), LHJHN00001502090	Na Plot Part Of Arazi No 1530/4 Mi Koccha Bhawar Tehsil And District Jhansi 284128 Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: Plot Of Seller, South: 5.79 Wide Road, East: Plot Of Seller, West: 7.62mt Wide Road. **Date of Possession : 19-Mar-25**	11-12-2024 34877.62/-	Jhansi
10	Archana (Borrower), Pradeep Kumar Panchal (Co-Borrower), Guddi Devi (Co-Borrower), LHJHN00001501401	Na Plot Part Of Arazi No 1530/4 Mi Koccha Bhawar Tehsil And District Jhansi 284128 Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: Plot Of Seller, South: 5.79 Wide Road, East: Plot Of Seller, West: 7.62mt Wide Road. **Date of Possession : 19-Mar-25**	11-12-2024 717767.04/-	Jhansi

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

DATE : 24.03.2025 | PLACE : ALLAHABAD Authorised Officer, ICICI Home Finance Company Limited

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JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. **Regional Branch Office:** 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, Delhi-110005.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from **Jana Small Finance Bank Limited,** by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as **Non performing Asset,** whereas **Jana Small Finance Bank Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued **Demand notice** calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within **60 days** from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) M/s. Nitin Sangwan, Prop. **Chaudhary Dairy and Sweets,** Represented by its Proprietor **Mr. Nitin Sangwan, 2) Mr. Nitin Sangwan (Borrower), 3) Mr. Tajveer Sangwan (Guarantor), 4) Mrs. Sukan Devi (Guarantor)**	Loan Account No. 31289410000262 31289440000258 Loan Amount: Rs.9,33,000/- Rs.5,00,000/-	**Details of Secured Assets: Part-'A' - Hypothecated Moveable Assets:** First Charge on all Raw materials and stock in the books of account and receivables and book debts of the business premises of the company i.e., **M/s. Nitin Sangwan,** Prop. **Choudhary Dairy and Sweets,** Office at Gounnchi, Ballabhgarh, Faridabad, Haryana-121004. **Part-'B': Mortgaged Immovable Property - Schedule Property - Property Details:** Plot Area Measuring 283 Sq.yards out of Khasra Mu. No.18 Killa No.11/1 (6-2), 11/2 (1-13), Mu No.20 Killa No.2/1 (4-2) situated at Waka Mauja Garhkheda, Sub-Tehsil Mohna, Tehsil Ballabhgarh, District Faridabad. Owned by **Mrs. Sukan, W/o. Mr. Tajveer Sangwan. Bounded as: East:** Aaganbadi Kendra and House of Jagbir, **West:** Plot of Kamla Devi, W/o. Vijaypal, **North:** Land Imrat, S/o. Sumran, **South:** Rasta 15 Ft.	Date of NPA: 01.10.2024 Demand Notice Date: 21.03.2025	**Rs.13,14,230/-** (Rupees Thirteen Lakh Fourteen Thousand Two Hundred and Thirty Only) **as on 18-03-2025**

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within **60 days** of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Jana Small Finance Bank Limited** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to **Jana Small Finance Bank Limited** against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 24.03.2025, Place: Delhi NCR **Sd/- Authorised Officer, For Jana Small Finance Bank Limited**

RELIANCE

Registered Office: 11 Floor, North Side, Western Express Highway, Goregaon (East), Mumbai- 400063

DEMAND NOTICE UNDER SECTION 13(2) OF SECURITISATION ACT OF 2002

Whereas, Reliance Asset Reconstruction Company Limited through its Head office Mumbai, Notice issued to the borrowers/co-borrowers/guarantors/mortgagors defaulted in the repayment of interest and principal amounts as per due date for the credit facilities obtained by them and the account has been classified as Non-Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of Reliance Asset Reconstruction Company Limited under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/co-borrowers/guarantors/mortgagors to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

S No	NAME OF THE BORROWER / CO-BORROWER ADDRESS	NPA DATE	LOAN ACCOUNT NO	DATE OF DEMAND NOTICE	OUTSTANDING AMT RS.	PROPERTY ADDRESS OF SECURED ASSETS
1.	Mr. Ghanshayam Kumar Araswal S/o Mr. Kailash Chand Araswal (Borrower & Mortgagor) R/o_221 New Colony Vill. Goneda, Jaipur Rajasthan 303108 Also at_Plot No- A-11 Mohini Nagar 9Th Renwal Road, Near Koladera Gawardi, Jaipur Also at_A-59, Block A Phase 2, Ambica Enclave Nihal Vihar Nangloi West Delhi 110041 Mrs. Asha Devi W/o Mr. Ghanshayam (Co-Borrower) R/o_A-59, Block A Phase 2, Ambica Enclave Nihal Vihar Nangloi West Delhi 110041 Mr. Babu Lal Meena S/o Mr. Budh Ram Meena (Guarantor) R/o_Gram and Post Gonera, Tehsil Kotputli, Jaipur Rajasthan 303108	14.02.24	PL5970	30.01.25	Rs. 11,95,680/-	All that piece & parcel Measuring 186.66 Sq.yds Situated at Plot No-A 11 Mohini Nagar 9th Renwal Road, Near Koladera Gawardi, Jaipur
2.	Mr. Babu Lal Bunkar S/o Mr. Prema Ram (Borrower & Mortgagor) R/o_Khajariya Anoopura, Naopura, Amber, Jaipur Rajasthan 303801 Also at_Plot No.25, Shree Mangalam Vihar 2nd Gawradi Renwal Road, Chomu, Jaipur Rajasthan 303801 ,Mrs. Usha Devi W/o Mr. Babu Lal Bunkar (Co-Borrower) R/o_Khajariya Anoopura, Naopura, Amber, Jaipur Rajasthan 303801 Mrs. Kushma Devi W/o Mr. Chhedi Lal (Guarantor) R/o_Gram Gopipur, Kanpur, Dehat, Uttar Pradesh 209121 Also at_Plot No.03, Shree Mangalam Vihar 2nd Gawradi Renwal Road, Chomu, Jaipur Rajasthan 303801	30.04.23 AND 29.02.2024	PL5124 & PTP60	05.02.25	Rs. 11,26,119/-	All that piece & parcel Measuring 100 Sq.Yds Situated at Plot No.25, Shree Mangalam Vihar 2nd Gawradi Renwal Road, Chomu, Jaipur Rajasthan

In the circumstances as aforesaid, the notice is hereby given to the above borrowers/co-borrowers /guarantors /mortgagors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. Please note that under Section 13(13) of the said Act, no borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

DATE:24.01.2025 PLACE: West Delhi/ Uttar Pradesh Sd/- Authorized Officer Reliance Asset Reconstruction Company Limited

Continued from previous page..

of the issue shall be available for allocation to the Individual bidders who applies for minimum application size in accordance with the SEBI ICDR Regulations subject to valid bids being received or above the issue price. All potential bidders, other than Anchor Investor, are required to mandatorily utilize the application supported by blocked amount ("ASBA") process providing details of their respective bank account (including UPI ID in case of RIBs) which will be blocked by SCSBs, or the bank account linked with the UPI ID, as applicable, to participate in the issue. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For Details, please see the section titled "Issue Procedure" on page 316 of the Red Herring Prospectus.

PROPOSED LISTING:

The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the SME Platform of BSE Limited (BSE SME), in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018, as amended from time to time. Our Company has received an In-Principle approval letter dated February 14, 2025 from SME platform of BSE for using its name in this offer document for listing of our shares on the SME Platform of BSE. For the purpose of this Issue, the Designated Stock Exchange will be the BSE Limited (BSE).

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"):

Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Offer Document was not filed with SEBI. In terms of the SEBI ICDR Regulations, SEBI shall not Issue any observations on the Offer Document. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" on 286 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF THE SME PLATFORM OF BSE:

It is to be distinctly understood that the permission given by BSE Limited ("BSE") should not in any way be deemed or construed that the contents of the Offer Documents or the price at which the equity shares are offered has been cleared, solicited or approved by BSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to BSE. The investors are advised to refer to the Offer Documents for the full text of the "Disclaimer Clause of the SME Platform of BSE" on page 291 of the Red Herring Prospectus.

RISK IN RELATION TO THE FIRST ISSUE:

This being the first public Issue of our Company, there has been no formal market for the Equity Shares. The face value of the Equity Shares is ₹ 1/- each and the offer price is [•] times of the face value of the equity shares. The Issue Price (determined and justified by our Company in consultation with the Book Running Lead Managers as stated in "Basis for Issue Price" on page 104 should not be taken to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares or regarding the price at which the Equity Shares will be traded after listing.

Bidders/ Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the bid cum application form, the Bidder/ Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic details of the Bidders/ Applicants as available on the records of the depositories. These Demographic details may be used, among other things, for or unblocking of ASBA account or for other correspondence related to an issue. Bidders/ Applicants are advised to update any changes to their demographic details as available in the records of the depository participants to ensure accuracy of records. Any delay resulting from failure to update the demographic details would be at the applicant's sole risk. Bidders/ Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the bid cum application form. The PAN, DP ID and the Client ID provided in the bid cum application form should match with the PAN, DP ID and the Client ID available in the depository database, otherwise the bid cum application form is liable to be rejected. Bidders/ Applicant should ensure that the beneficiary account provided in the Bid cum application form is active.

GENERAL RISK:

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have neither been recommended nor approved by Securities and Exchange Board of India nor does Securities and Exchange Board of India guarantee the accuracy or adequacy of Red Herring Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 29 of Red Herring Prospectus.

CREDIT RATING: This being the issue of Equity Shares, no credit rating is required.

DEBENTURE TRUSTEES: This being the issue of Equity Shares, the appointment of Trustees is not required.

IPO GRADING: Since this issue is made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading Agency.

BASIS OF ISSUE PRICE: The Issue Price is determined by the Company in consultation with the Book Running Lead Managers. The financial data presented in section "Basis for Issue Price" on page no. 104 of the Red Herring Prospectus are based on Company's Restated Financial Statements. Investors should also refer to the section titled "Risk factors" and "Restated Financial Statement" on page no. 29 and 204 respectively of the Red Herring Prospectus.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "Our History and Certain Other Corporate Matters" on page 163 of the Red Herring Prospectus. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 371 of the Red Herring Prospectus.

LIABILITY OF MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorised share capital of the Company is ₹ 1,25,00,000 /- divided into 1,25,00,000 Equity Shares of ₹ 1/- each, the issued, subscribed, and paid-up share capital of the Company before the Issue is ₹ 87,19,800 /- divided into 87,19,800 Equity Shares of ₹ 1/- each. For details of the Capital Structure, see chapter titled "Capital Structure" beginning on page 63 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed by them at the time of signing of the Memorandum of Association of our Company: Chandra Prakash Goel - 10, and Manju Lata Goel -10 Equity Shares.

ADDITIONAL INFORMATION FOR INVESTORS

Details of proposed /undertaken pre-issue placements from the DRHP filing date. No pre-issue placement has been undertaken or proposed since the filing of the Draft Red Herring Prospectus ("DRHP"). Accordingly, the disclosure of pre-issue placement details is not applicable.

Transaction of shares aggregating up to 1% or more of the paid-up equity share capital of the company by promoter(s) and promoter group(s) from the DRHP filing date: No transactions involving shares aggregating to 1% or more of the paid-up equity share capital of the Company by the Promoters and Promoter Group have been undertaken since the filing of the Draft Red Herring Prospectus ("DRHP"). Accordingly, no disclosures in this regard are applicable.

Shareholding of Promoter / Promoter Group and Additional Top 10 Shareholders of the Company:

S. No.	Pre-Issue shareholding as at the date of Advertisement			Post-Issue shareholding as at Allotment (3)			
				At the lower end of the price band ₹75		At the upper end of the price band ₹79	
	Shareholders	Number of Equity Shares(2)	Shareholding (in %) (2)	Number of Equity Shares (2)	Shareholding (in %) (2)	Number of Equity Shares (2)	Shareholding (in %) (2)
1	Saurabh Kathuria	33,17,340	38.04%	33,17,340	28.00%	33,17,340	28.00%
2	Abdur Rauf Rahmani	32,83,040	37.65%	32,83,040	27.71%	32,83,040	27.71%
3	Yogeshh Goel	16,07,320	18.43%	16,07,320	13.57 %.	16,07,320	13.57 %.
4	Lalit Dua	3,31,100	3.80%	3,31,100	2.80 %	3,31,100	2.80 %
5	Chander Sawhney	70,400	0.81%	70,400	0.59 %	70,400	0.59 %
6	Deepika Vijay	70,400	0.81%	70,400	0.59 %	70,400	0.59 %
7	Inder Kalra	40,000	0.46%	40,000	0.34 %	40,000	0.34 %
8	Bhawna Saini	100	0.00%	100	0.00%	100	0.00%
Total		**87,19,800**		**1,18,47,800**		**1,18,47,800**	

Notes:

(1) The Promoter Group shareholders- NIL

(2) Assuming full subscription in the Issue (fresh issue and/or offer for sale). The post-issue shareholding details as at allotment will be based on the actual subscription and the final Issue price and updated in the prospectus, subject to finalization of the basis of allotment. Also, this table assumes there is no transfer of shares by these shareholders between the date of the advertisement and allotment (if any such transfers occur prior to the date of prospectus, it will be updated in the shareholding pattern in the prospectus

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
Share India You generate, we multiply **SHARE INDIA CAPITAL SERVICES PRIVATE LIMITED** **SEBI Registration Number:** INM000012537 **Address:** A-15, Basement, Sector - 64, Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301 **Telephone Number:** +91-120-4910000 **Contact Person:** Mr. Kunal Bansal **Email Id:** kunal.bansal@shareindia.co.in **Investors Grievance E-mail:** mb@shareindia.com **Website:** www.shareindia.com **SEBI Registration:** INM000012537 **CIN:** U65923UP2016PTC075987	KFINTECH EXPERIENCE TRANSFORMATION **KFIN TECHNOLOGIES LIMITED** **Address:** Selenium Tower-B, Plot No- 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddi, Telengana, Hyderabad – 500032, India **Tel No.:** +91 40 6716 2222 **Email:** isl.ipo@kfintech.com **Investor Grievances Email Id:** einward.ris@kfintech.com **Contact Person:** Mr. M. Murali Krishna **Website:** www.kfintech.com **SEBI Registration No.:** INR000000221 **CIN:** L72400TG2017PLC117649	**Ms. Shakshi** 107, DLF South City Court, Saket, New Delhi-110017 **Email:** cs@Infonative.net **Website:** https://www.infonative.net/ Investors can contact our Company Secretary and Compliance Officer, the Book Running Lead Managers or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

PRICE INFROMATION AND THE TRACK RECORD OF THE PAST ISSUES HANDELED BY THE BRLM

Sr.	Issue name	Issue size (₹ in Cr.)	Issue Price (₹)	Listing Date	Opening Price on listing date	+/-% change in closing price, [+/- % change in closing benchmark]- 30th calendar days from listing		+/- % change in closing price, [+/- % change in closing benchmark]- 90th calendar days from listing		+/- % change in closing price, [+/- % change in closing benchmark]- 180th calendar days from listing	
1	Anmol India Limited	10.23	33	Thursday, February 21, 2019	33.6	32.4	38,164.61	30	39,110.21	29.8	37,328.01
						-[1.82%]	[6.31%]	-[9.09%]	[8.95%]	-[9.70%]	[3.98%]
2	Humming Bird Education Limited	2.15	132	Thursday, March 28, 2019	132	141	38,607.01	132	38,276.63	132	38,276.63
						[6.82%]	[0.16%]	[0.00%]	-[0.70%]	[0.00%]	-[0.70%]
3	Maiden Forgings Ltd	23.84	63	Thursday, April 6, 2023	63	60.27	61,054.29	82.17	65,446.04	110.3	65,512.10
						-[4.33%]	[2.04%]	[30.43%]	[9.38%]	[75.08%]	[9.49%]
4	Exhicon Events Media Solutions Limited	21.12	64	Monday, April 17, 2023	64	146.7	61,560.64	218.65	66,060.90	280.8	66,282.74
						[129.22%]	[2.75%]	[241.64%]	[10.27%]	[338.75%]	[10.64%]
5	A G Universal Ltd	8.72	60	Monday, April 24, 2023	60	55	18,285.40	46.5	19,745.00	65.9	19,542.65
						-[8.33%]	[3.05%]	-[22.50%]	[11.28%]	[9.83%]	[10.14%]
6	Quicktouch Technologies Limited	9.33	61	Tuesday, May 2, 2023	92	128.65	18,487.75	140.1	19,753.80	270.9	19,047.25
						[110.90%]	[1.87%]	[129.67%]	[8.85%]	[344.10%]	[4.96%]
7	De Neers Tools Ltd.	22.99	101	Thursday, May 11, 2023	190	176.25	18,563.40	245	19,655.32	233.2	19,406.70
						[74.50%]	[1.46%]	[142.57%]	[7.42%]	[130.89%]	[6.06%]
8	Krishca Strapping Solutions	17.93	54	Friday, May 26, 2023	118.8	153.85	18,665.50	291.45	19,386.70	232.35	19,811.85
						[184.91%]	[0.90%]	[439.72%]	[4.80%]	[330.28%]	[7.09%]
9	New Swan Multitech Ltd	33.11	66	Thursday, January 18, 2024	125.4	99.85	72,050.38	73.78	72,943.68	97.25	80,716.55
						[51.29%]	[1.21%]	[11.79%]	[2.47%]	[47.35%]	[13.39%]
10	Wise Travel India Ltd	94.68	147	Monday, February 19, 2024	195	176	21,839.10	236.95	22,502.00	265.8	24,572.65
						[19.73%]	-[1.28%]	[61.19%]	[1.72%]	[80.82%]	[11.08%]
11	Pune e-Stock Broking Ltd	38.23	83	Friday, March 15, 2024	130	128	74,244.90	171.65	76,810.90	183.5	81,523.16
						[54.22%]	[2.20%]	[106.81%]	[5.74%]	[121.08%]	[12.22%]
12	AVP Infracon Ltd	52.34	75	Wednesday, March 20, 2024	79	70.25	22,147.00	137.4	23,557.90	171.1	25,383.75
						-[6.33%]	[1.41%]	[83.20%]	[7.87%]	[128.13%]	[16.23%]
13	GEM Enviro Management Ltd	44.93	75	Wednesday, June 26, 2024	142.5	265.7	81,332.72	194.55	84,914.04	136.2	78540.17
						[254.27%]	[3.38%]	[159.40%]	[7.93%]	[81.60%]	-[0.17%]
14	VVIP Infratech Ltd	61.21	93	Tuesday, July 30, 2024	176.7	265.5	82,134.61	208.15	80,005.04	205.70	75,366.17
						[185.48%]	[0.83%]	[123.82%]	-[1.78%]	[121.18%]	-[7.48%]
15	Envirotech Systems Limited	30.24	56	Tuesday, September 24, 2024	106.4	95.35	24,399.40	132.5	23,753.45	N.A	N.A
						[70.27%]	-[5.94%]	[136.61%]	-[8.43%]	N.A	N.A
16	Apex Ecotech Limited	25.54	73	Wednesday, December 4, 2024	138.7	144.6	24,004.75	103.85	22,082.65	N.A	N.A
						[98.08%]	-[1.89%]	[42.26%]	-[9.75%]	N.A	N.A

Summary statement of Disclosure:

Financial Year	Total No. of IPO	Total amount of Funds raised (In Cr.)	No. of IPO trading at discount 30th calendar days from listing			No. of IPO trading at premium 30th calendar days from listing			No. of IPO trading at discount 180th calendar days from listing			No. of IPO trading at premium 180th calendar days from listing		
			Over 50%	Between 25%-50%	Less than 25%	Over 50%	Between 25%-50%	Less than 25%	Over 50%	Between 25%-50%	Less than 25%	Over 50%	Between 25%-50%	Less than 25%
2022-23	-	-	-	-	-	-	-	-	-	-	-	-	-	-
2023-24	10	322.29	-	-	3	6	-	1	-	-	-	8	1	1
2024-25	4	161.92	-	-	-	4	-	-	N.A	N.A	N.A	1	N.A	N.A

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, the website of the Book Running Lead Managers to the Issue at www.shareindia.com, website of company at https://www.infonative.net/ and websites of stock exchange at https://www.bseindia.com/.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Infonative Solutions Limited (Telephone: 011-45082517) Book Running Lead Managers: Share India Capital Services Private Limited (Telephone: +91-120-4910000). Bid-cum-application Forms will also be available on the website of BSE (www.bseindia.com) and the designated branches of SCSBs, the list of which is available at websites of the Stock Exchange and SEBI.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): The investors are required to fill the application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund. For more details on the ASBA process, please refer to the details given in application forms and Red Herring Prospectus and also please refer to the chapter titled "Issue Procedure" on page 316 of the Red Herring Prospectus.

APPLICATION SUPPORTED WITH UNIFIED PAYMENTS INTERFACE: Investors are advised to carefully refer SEBI Circular SEBI/HO/CFD/DIL2/CIR/P/2018/138 dated November 01, 2018 and as modified through its SEBI circular (SEBI/HO/CFD/ DIL2/CIR/P/2019/50) dated April 3, 2019, SEBI circular (SEBI/HO/CFD/DIL2/CIR/P/2019/76) dated June 28, 2019, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2019/85 dated July 26, 2019, SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 08, 2019, SEBI Circular No. SEBI/HO/CFD/DIL2/CIR/P/2020/50 dated March 30, 2020, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2021/2480/1/M dated March 16, 2021, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2021/47 dated March 31, 2021, SEBI Circular no. SEBI/HO/CFD/DIL2/P/CIR/2021/570 dated June 2, 2021, SEBI Circular no. SEBI/HO/CFD/DIL2/CIR/P/2022/45 dated April 5, 2022 and SEBI Circular no. SEBI/HO/CFD/DIL2/CIR/P/2022/51 dated April 20, 2022 and any subsequent circulars or notifications issued by SEBI in this regard for the procedure to be followed for applying through UPI. Retail Individual Investor have to apply through UPI Mechanism. Retail Individual Investor whose bank is not live on UPI as on date of this circular, may use the other alternate channels available to them viz. Submission of application form with SCSBs/ using the facility linked online trading, demat and bank account list. For further details, please refer the chapter titled "Issue Procedure" beginning on page 316 of the Red Herring Prospectus.

Sponsor Bank to the Issue: Axis Bank Limited

Banker to the Issue, Escrow Collection Bank and Refund Banker: AXIS BANK LIMITED

Investor should read the Red Herring Prospectus carefully, including the "Risk Factors" beginning on page 29 of the Red Herring Prospectus before making any investment decision.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus

For Infonative Solutions Limited
On Behalf of the Board of Directors
Sd/-
Shakshi
Company Secretary and Compliance Officer

Place: New Delhi
Date: March 21, 2025

Infonative Solutions Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the Red Herring Prospectus with Registrar of Companies, Delhi on March 20, 2025, BRLMs to the Issue at www.shareindia.com, website of company at https://www.infonative.net/ and websites of BSE i.e. www.bseindia.com respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 29 of the Red Herring Prospectus. Potential investors should not rely on the Red Herring Prospectus for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and any applicable U.S. state securities laws. There will be no public offering in the United States and the securities being offered in this announcement are not being offered or sold in the United States.

Delhi Advertising Agency

संस्कृति मंत्रालय
भारत सरकार

समसामयिक अध्ययन केंद्र
प्रधानमंत्री संग्रहालय एवं पुस्तकालय

द्वारा आयोजित

वार्ता

कस्टमरी लॉ एंड चैलेंजेज टू गवर्नेंस:

लैंड राइट्स अमंग द मुण्डा वीमेन ऑफ झारखण्ड

में

आप सादर आमंत्रित हैं

वक्ता- : डॉ. शालिनी शाबू

जूनियर फेलो, प्रधानमंत्री संग्रहालय एवं पुस्तकालय

दिनांक: 25 मार्च 2025 समय: अपरान्ह 3.00 बजे

स्थल

संगोष्ठी कक्ष, पुस्तकालय भवन प्रधानमंत्री संग्रहालय एवं पुस्तकालय तीन मूर्ति भवन, नई दिल्ली-110011

सभी का स्वागत है।

अपना नाम जोड़ने के लिए कृपया हमें ईमेल करें: ccs2nmml@gmail.com

CBC-09142/12/0044/2425

सार्वजनिक सूचना
परिसमापक का प्रतिस्थापन

सभी संबंधित पक्षों को सूचित किया जाता है कि **आइडियाज42 इंडिया प्राइवेट लिमिटेड (स्वैच्छिक परिसमापन के तहत)** के परिसमापक को, जो भारत के कानूनों के तहत विधिवत पंजीकृत और निगमित कंपनी है, जिसका CIN U74999HR2020FTC085712 है, 18 फरवरी, 2025 को आयोजित एक असाधारण आम बैठक (ईजीएम) में कंपनी के शेयरधारक की मंजूरी के अनुसार बदल दिया गया है।

तुरंत प्रभावी, कंपनी की स्वैच्छिक परिसमापन प्रक्रिया का प्रबंधन करने के लिए नियुक्त नया परिसमापक है:

श्री राकेश कुमार सिंगला
निवासी 1/6, ब्लॉक-एक्स, गली नंबर 4, ब्रह्मपुरी, दिल्ली-110053
ईमेलआईडी: CSRAKESHSINGALA@GMAIL.COM
मोबाइल नंबर: 9313324356
आईबीबीआई पंजीकरण संख्या। **IBBI/IPA-002/IP-N00581/2017-18/11744**

पूर्व परिसमापक, **श्री मनोज कुमार मंडल** ने आधिकारिक तौर पर परिसमापक के रूप में अपने कर्तव्यों से इस्तीफा दे दिया है, और **आइडियाज42 इंडिया प्राइवेट लिमिटेड (स्वैच्छिक परिसमापन के तहत)** के परिसमापन से संबंधित सभी मामले अब नवनियुक्त परिसमापक द्वारा संभाले जाएंगे।

सभी लेनदारों, हितधारकों और इच्छुक पक्षों से अनुरोध है कि वे अपने संचार, दावे या पूछताछ को ऊपर दिए गए संपर्क विवरण पर नए परिसमापक को निर्देशित करें।

हम इस संक्रमण अवधि के दौरान आपके सहयोग की सराहना करते हैं और विश्वास करते हैं कि परिसमापन प्रक्रिया एक व्यवस्थित और कुशल तरीके से आगे बढ़ेगी।

जारीकर्ता:
दिनांक: 24.2.2025 **आइडियाज42 इंडिया प्राइवेट लिमिटेड**

सांकेतिक कब्जा सूचना

ICICI Home Finance | **पंजीकृत कार्यालय:** आईसीआईसीआई बैंक टावर्स, बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई- 400051

कॉर्पोरेट कार्यालय: आईसीआईसीआई एचएफसी टॉवर, जेबी नगर, अंधेरी कुरिया रोड, अंधेरी पूर्व, मुंबई- 400059
शाखा कार्यालय: कार्यालय संख्या-8, दूसरी मंजिल, सुमृद्धि बिजनेस सूट, 38/4-ए, संजय प्लेस आगरा- 282002
शाखा कार्यालय: दुकान नं. 9, भूतल, जीकेएस पैलेस, अयूब खान-चौपला रोड 63-64, सिविल लाइन्स, बरेली-243001

जबकि

अधोहस्ताक्षरी ने वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत आईसीआईसीआई होम फाइनेंस कम्पनी का अधिकृत प्राधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13 (12) के तहत प्रदत्त शक्तियों के उपयोग में कथित सूचना की प्राप्ति से 60 दिनों के भीतर सूचना में उल्लिखित राशि का पुनर्भुगतान के लिए निम्नलिखित कर्जदारों को मांग सूचनाएं निर्गत की थीं। कर्जदारों द्वारा राशि के पुनर्भुगतान में असफल रहने के कारण कर्जदारों एवं जनसामान्य को एतद्वारा सूचना दी जाती है कि अधोहस्ताक्षरी ने कथित नियमों के नियम 8 के साथ पठित कथित अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों के उपयोग में नीचे वर्णित सम्पत्तियों पर कब्जा कर लिया है। व्यक्तिगत रूप से कर्जदारों और जनसामान्य को एतद्वारा सम्पत्तियों के सम्बन्ध में कोई लेन-देन न करने की चेतावनी दी जाती है और अचल सम्पत्तियों के साथ किसी प्रकार का लेन-देन आईसीआईसीआई होम फाइनेंस कम्पनी लिमिटेड के प्रभार का विषय होगा।

क्र. सं.	कर्जदार/सह-कर्जदार का नाम/ऋण खाता संख्या	सम्पत्ति का विवरण/ कब्जे की तिथि	मांग सूचना की तिथि/ मांग सूचना की राशि (रु.)	शाखा का नाम
1.	नितिन कुमार (कर्जदार), आरती गुप्ता (सह-कर्जदार) LHBAR00001360759	517, मकान संख्या 517 गुणा 1 गाटा संख्या 213 मुहल्ला आजाद नगर कस्बा बहेरी परगना चौमहला तहसील बहेरी 1 बरेली-243001. सीमाएं- उत्तरः मकान बद्री प्रसाद, दक्षिणः पोथीराम मकान, पूर्वः धर्मेन्द्र सक्सेना का मकान, पश्चिमः रास्ता 12 फीट/ **कब्जे की तारीख- 19-मार्च-25**	09-05-2023 रु. 14,46,300/-	बरेली
2.	रोहित सक्सेना (कर्जदार), अलका सक्सेना (सह-कर्जदार), LHBAR00001337409	142, खसरा नं. 142 का भाग, शेरपुर बरेली बरेली 1 बरेली उत्तर प्रदेश- 243001। सीमा- उत्तरः विक्रेता का घर, दक्षिणः ममता शर्मा का घर, पूर्वः रास्ता 15 फीट, पश्चिमः जगदीश और चौधरी सिंह का घर/ **कब्जे की तिथि- 19-मार्च-25**	16-08-2024 रु. 13,60,950.24/-	बरेली
3.	रोहित सक्सेना (कर्जदार), अलका सक्सेना (सह-कर्जदार), LHBAR00001337410	142, खसरा नं. 142 का भाग, शेरपुर बरेली बरेली 1 बरेली उत्तर प्रदेश- 243001। सीमा- उत्तरः विक्रेता का घर, दक्षिणः ममता शर्मा का घर, पूर्वः रास्ता 15 फीट, पश्चिमः जगदीश और चौधरी सिंह का घर/ **कब्जे की तिथि- 19-मार्च-25**	16-08-2024 रु. 49,987.31/-	बरेली
4.	नीरज (कर्जदार), भगवान देवी (सह-कर्जदार), LHAGR00001597773	मकान नंबर 1427 मकान नंबर 1427 सेक्टर 4आर बांके पंडित दीन दयाल, उपाध्याय पुरम, सिकंदरा योजना, तहसी जमीन, जिला आगरा आगरा 1 आगरा उत्तर प्रदेश- 282007। सीमा- उत्तरः मकान नंबर 1422/4आर, दक्षिणः 9 मीटर चौड़ी सड़क, पूर्वः मकान नंबर 1426/4आर, पश्चिमः मकान नंबर 1428/4आर/ **कब्जे की तारीख- 19-मार्च-25**	11-12-2024 रु. 26,75,498.9/-	आगरा
5.	नीरज (कर्जदार), भगवान देवी (सह-कर्जदार), LHAGR00001597813	मकान नंबर 1427 मकान नंबर 1427 सेक्टर 4आर बांके पंडित दीन दयाल, उपाध्याय पुरम, सिकंदरा योजना, तहसी जमीन, जिला आगरा आगरा 1 आगरा उत्तर प्रदेश- 282007। सीमा- उत्तरः मकान नंबर 1422/4आर, दक्षिणः 9 मीटर चौड़ी सड़क, पूर्वः मकान नंबर 1426/4आर, पश्चिमः मकान नंबर 1428/4आर/ **कब्जे की तारीख- 19-मार्च-25**	11-12-2024 रु. 1,30,897.12/-	आगरा

उपर्युक्त कर्जदारों/गारंटरों को एतद्वारा राशि चुकाने के लिए 30 दिन का नोटिस दिया जाता है, अन्यथा प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8 और 9 के प्रावधानों के तहत गिरवी रखी गई संपत्तियों को इस नोटिस के प्रकाशन की तारीख से 30 दिनों की समाप्ति पर बेचा जाएगा।

तिथि : 24 मार्च, 2025, स्थान : बरेली, आगरा   अधिकृत प्राधिकारी, आईसीआईसीआई होम फाइनेंस कम्पनी लिमिटेड